

fencing on vulnerable stretches on Indo-Pak border in Rajasthan. State Govts. have also been provided due support in their efforts to modernise their police forces to combat terrorism and smuggling of arms & ammunition.

Bangladesh Immigrants in Various Parts of the Country

1066. SHRI VIREN J. SHAH:

SHRI PRAMOD MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of illegal Bangladeshis residing in Delhi and Bombay and since when they have been residing:

(b) what is their total number in the country;

(c) whether it is fact that the illegal Bangladeshis have participated in riots in Delhi, Bombay and other parts of the country;

(d) if so, what are the details in this regard; and

(e) what steps Government have taken so far to check the illegal immigration of Bangladeshis into the country and send them back from India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) There are a large number of Bangladeshi migrants living illegally in different parts of the country including Delhi and Bombay. It is difficult to estimate their exact number and period of stay as they enter surreptitiously and are able to mingle easily with the local population because of ethnic-lingual similarities.

(c) and (d) No such information is available about the participation or otherwise of such migrants in the riots in Delhi and Bombay and other parts of the country.

(e) Various measures have been taken/are being taken to check infiltration of illegal migrants from Bangladesh and to detect and deport them back to Bangladesh. These include intensification

of patrolling by the Border Security force, strengthening of its Water Wing, accelerated programme of construction of Border Roads and Fencing, strengthening of the Prevention of Infiltration of Foreigners (POF/Mobile Task Force (MTF) schemes, issue of Identity Cards to people residing in border areas, Computerisation of visa control system, etc.

Fire in MCD's Zonal Office, Lajpat Nagar

1067. SHRI VIREN J. SHAH:

SHRI PRAMOD PRAMOD MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the Causes of fire which took place in MCD's Zonal Head Office at Lajpat Nagar, New Delhi on 2nd February, 1993, destroying a number of secret files pertaining unauthorised constructions as reported in the Indian Express of 5th February, 1993;

(b) whether Government have made an enquiry into the matter;

(c) if so, what are the findings of the enquiry and whether it is a fact that some of the files pertain to unauthorised constructions; if so, the details thereof;

(d) what action has been taken against the officials found responsible and also guilty of corruption charges as mentioned in the press report mentioned above; and

(e) what are the details of unauthorised constructions carried out in the Zonal area during the last two years and what action has been taken before completion of these unauthorised constructions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (e) A fire took place on the night of 2nd February, 1993 in the Municipal Corporation's office at Lajpat Nagar, New Delhi. The Delhi Police have registered a case under section 436 IPC vide FIR No. 40, dated 3.2.1993, at Police Station Lajpat Nagar.

The Municipal Corporation of Delhi have reported that the fire engulfed 3 rooms. Due to timely intervention of fire personnel, sizeable records were saved. As per the Municipal Corporation of Delhi, files, papers and documents, numbering 6178 were salvaged in partly burnt of safe but in wet conditions.

The Commissioner, Municipal Corporation of Delhi constituted a board of four officers to salvage the record and prepare inventory of available files.

The Municipal Corporation of Delhi have reported that the records room of the Building Department was in separate building at the Primary School which is safe.

Reconstruction of records for properties where action was proposed to be taken has already been started after observing the codal formalities.

Some of the files of unauthorised construction where cognizance was taken recently were burnt which are being reconstructed after fresh field survey and inspection of buildings after consulting the Master Register (Misalband Register) which is safe.

The Municipal Corporation of Delhi have reported that unauthorised constructions booked in last 2 years is 2123 with the following break-up:—

1.1.91 to 31.12.91—855

1.1.92 to 31.12.92—1268

Sopore Carnage

1068. SHRI VIREN J. SHAH:

SHRI PRAMOD MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of the Sopore Carnage in Kashmir Valley which took place in January 1993 killing about 100 persons and destroying a large number of houses and shops by setting them on fire;

(b) what is the extent of loss of life and property and compensation paid to the victims;

(c) whether Government have held an enquiry into the matter;

(d) if so, what are the details thereof; and

(e) what action has been taken against officials found guilty of using excessive force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e) On 6th January 1993, there was an incident of cross firing between the security forces and the militants in Sopore town, distt. Baramulla, after militants had attacked a BSF party, in which two BSF personnel were injured (one subsequently died) and weapon had been snatched away. In the exchange of fire, 42 persons are reported to have been killed and around 300 houses and shops gutted/damaged by fire. Ex-gratia relief of Rs.1 lac to be paid to the next of kin of each of the deceased innocent persons and relief upto Rs. 1 lac per case of damage to property has been announced under the existing rules, along with assistance in the form of timber and sheets for roofs and three months free ration at the rate of 5 kg per head per month to the families rendered homeless.

The State Govt. of Jammu & Kashmir has ordered a judicial inquiry to be conducted by Mr. Justice Amareet Chaudhary, a sitting judge of Punjab and Haryana High Court. The investigation of the cases registered in connection with this incident, has been transferred to the Central Bureau of Investigation and is progress.

On the basis of preliminary inquiries conducted by the administrative authorities and the BSF, without prejudice to the results of the judicial inquiry/investigation, 9 BSF personnel including the Commandant, have been placed under suspension.